

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**IA (IBC) 1344 & 1410/2022 & IVN.P (IBC) 7/2022 in 1344/2022 in
Company Petition IB/241/2021
U/s 9 of IBC, 2016**

IN THE MATTER OF:

Afita Construction Pvt Ltd

...Operational Creditor

Vs

Neoaska Pharma Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Avinash Desai for the Resolution Professional present.

IVN.P(IBC)7/2022 in IA1344/2022

Ld. Counsel Mr. Pritesh Burad for the applicant present.

This is an application by the 3rd party seeking to be impleaded as the party in the IA 1209/2022. Issue notice to the respondents and the same to be taken up within 3 days from today.

IA(IBC)1410/2022

For the Direction to the CoC to accept the Resolution Plan to be submitted by the applicant. Issue notice to the respondents and the same to be taken up within 3 days from today.

List all the pending application on 19.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)